

**GOVERNMENT OF INDIA
MINISTRY OF INFORMATION AND BROADCASTING**

**LOK SABHA
UNSTARRED QUESTION NO. 4515
TO BE ANSWERED ON 19.07.2019**

ADULT CONTENT IN MEDIA AND FILMS

**4515. SHRI KHAGEN MURMU:
SHRI RAJA AMARESHWARA NAIK:
DR. SUKANTA MAJUMDAR:
SHRI VINOD KUMAR SONKAR:**

Will the Minister of INFORMATION AND BROADCASTING

be pleased to state:

- (a) whether there has been an increase in the number of adult movies (A certificate) being released in major languages across the country, according to Central Board of Film Certification (CBFC), if so, the details thereof during the last three years;
- (b) whether Government has received complaints against violation of norms/rules regarding publishing/broadcasting/airing content of violence/obscenity in various media, if so, details of action taken on such violations during the last three years;
- (c) whether Government has made any study about the adverse impact of increasing adult content and violence in internet/print/electronic media on society including youth and adolescents, if so, the details thereof and if not, the reasons therefor; and
- (d) the corrective steps taken by the Government in this regard?

ANSWER

**THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND
MINISTER OF INFORMATION AND BROADCASTING
(SHRI PRAKASH JAVADEKAR):**

(a): No, Sir. There has been a decrease in the number of films certified under 'A' category by the Central Board of Film

Certification (CBFC) in the last three years as per available data from CBFC.

The details of films certified under category 'U', 'UA' and 'A' during the last 3 years are as under:

	U	UA	A
2016-17	1209	1620	582
2017-18	836	1793	465
2018-19	1352	2515	420

(b) to (d): As per existing regulatory framework, all programmes and advertisements telecast on private satellite TV channels and transmitted/re-transmitted through the Cable TV network are required to adhere to the Programme Code and Advertising Code prescribed under the Cable Television Networks (Regulation) Act, 1995 and Cable Television Network Rules, 1994 framed thereunder. The Act does not provide for pre-censorship of any programme or advertisement telecast on such TV channels. However, it provides that all programmes and advertisements telecast on such TV channels should be in conformity with the prescribed Programme Code and Advertising Code enshrined in the said Act and the rules framed thereunder, which contain a wide range of parameters to regulate programmes and advertisements on TV channels including the content which is likely to give rise to obscenity or which is

likely to lead to violence. Details of action taken on violation of Programme and Advertising Codes by private TV channels for telecast of content of obscenity and violence during the last three years are enclosed at Annexure I.

It is further stated that the Ministry has set up Electronic Media Monitoring Centre (EMMC) to monitor the content of private TV channels with reference to the violation of Programme and Advertising Codes. An Inter-Ministerial Committee (IMC) has also been set up in the Ministry to look into the specific complaints or suo-motu take cognizance against the violation of Programme and Advertising Codes. IMC has representatives from the Ministry of Home Affairs, Defence, External Affairs, Law, Women and Child Development, Health and Family Welfare, Consumer Affairs and Information & Broadcasting and a representative from the industry in Advertising Standards Council of India (ASCI). The IMC meets periodically and recommends action in respect of violation of Programme and Advertising Codes by private TV channels. Apart from this, the Ministry has also issued directions to States to set up District level and State level Monitoring Committees to regulate content telecast on cable TV channels.

Indian Broadcasting Foundation (IBF) has also set up a mechanism for self-regulation through Broadcasting Content Complaints Council (BCCC) in case of non-news channels. As part of this, IBF has laid down Content Code & Certification Rules 2011 covering an entire gamut of content-related principles and criteria for television broadcast.

The Press Council of India constituted under the Press Council Act of 1978, has issued a compendium titled 'Norms of Journalistic Conduct' to specifically promote the standard of the media to act as a reference guide in varying circumstances for the journalists. Complaints regarding violations of publishing content are considered and adjudicated by the Press Council of India under its mandate of preserving the freedom of the press and of maintaining and improving the standards of press in India.

ANNEXURE I

ANNEXURE AS REFERRED TO IN REPLY TO PARTS (b) TO (d) OF LOK SABHA UNSTARRED QUESTION NO. 4515 FOR ANSWER ON 19.07.2019

Action Taken by Ministry of Information and Broadcasting on violation of Programme and Advertisement code by Private TV channels for telecasting content depicting violence, obscenity during the last three years.

2016

S. No.	Name of the Channel	Details of Content on TV Channels	Details of action taken
1.	Care World	Telecast of a programme "Kya Karun Main AB?" on unnatural sex.	A warning dated 24.05.2016 was issued to the channel.
2.	F TV	Telecast of a programme namely fotos in alleged violation of the programme code	An Advisory dated 25.05.2016 issued to the channel
3.	CVR English News Channel	Telecast of News bulletins showing disturbing visuals of dead bodies	An Advisory dated 25.05.2016 issued to the channel
4.	Oscar Movies	Telecast of 'A' certified films on various dates.	An Advisory dated 06.06.2016 issued to the channel
5.	Care World	Telecast of obscene programme 'Kya Karu Mai Aab	An order was issued on 02.11.2016 to the channel to prohibit the transmission or re-transmission of channel for seven day
6.	News Time Assam	Telecast of news report revealing the identity of minor boy	An order dated 2.11.2016 was issued to the channel to prohibit the transmission or re-transmission of channel for one day (to carry out the three awards of one day off air concurrently)
	News Time Assam	Telecast of News bulletins showing disturbing visuals of dead bodies	
	New Time Assam	Telecast of News story defaming the image of MLA and denigrating women.	
7.	MBC TV	Telecast of news report revealing the identity of sexually assaulted victims	A Warning dated 29.11.2016 issued to the channel
8.	People TV	Telecast of News story showing disturbing visuals of dead bodies	A Warning dated 29.11.2016 issued to the channel

9.	Reporter TV	Telecast of News story showing disturbing visuals of violence.	A Warning dated 29.11.2016 issued to the channel
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2017

S. No.	Name of the Channel	Details of Content on TV Channels	Details of action taken
1	TV-9 (Marathi)	Telecast of news report showing disturbing visuals of death of a man who set himself on fire	An Advisory dated 28.2.2017 issued to the channel for violation of Programme Code
2	All TV channel	Telecast of Condom Advertisements between 10:00 PM - 6:00 AM while telecasting advertisements on TV channels	An Advisory dated 11.12.2017 issued to all TV Channels
3	V TV channel	Telecast a News programme 'Viral Truth' showing disturbing visuals of violence.	An order was issued on 12.12.2017 to the channel to prohibit the transmission or re-transmission of channel for one day

2018

S. No.	Name of the Channels	Details of Content on TV Channels	Details of Action Taken
1.	CVR Health	Telecast of obscene programme 'Healthy Nights' on 29.12.2016 & 30.12.2018	An Order dated 05.09.2018 was issued to take the channel off air for 3 days from 08.09.2018 to 11.09.2018
